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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

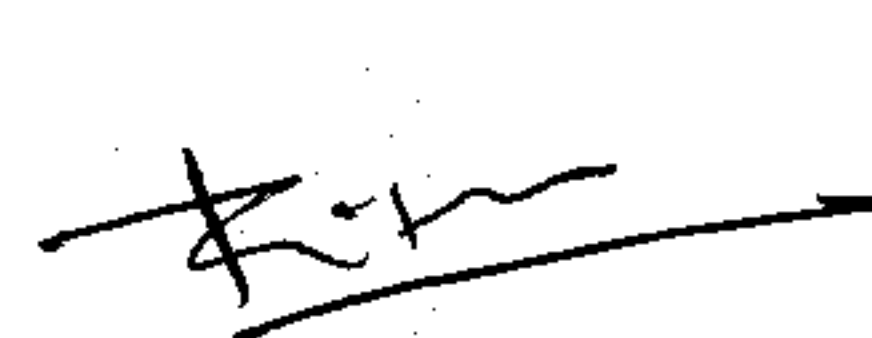
**CP(CAA) No. 45/NCLT/AHM/2018
CA(CAA) No. 166/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: QA Infotect Pvt. Ltd.
QA infotech Software Service Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	SR. ADV	Petitioner	
2.	WITH RITU SHAH FOR THAKKAR AND PAHWA ADV.	ADV.		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioners.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.


Date of hearing fixed on 08.03.2018.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 08.03.2018 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of February, 2018.